

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 604
IB-325(ND)/2020**

IN THE MATTER OF:

M/s. Resbird Technologies Pvt. Ltd.

...PETITIONER

Vs.

M/s. Travel Planners Ltd. and Ors.

...RESPONDENT

Section

U/s 9 of IBC Code, 2016

**Order delivered on 23.05.2022
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

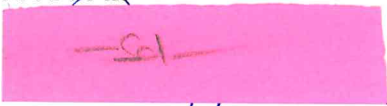
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor : Mr. Virendra Mehta & Mr. Anil
Mishra proxy counsels.

For the Respondent/Corporate Debtor : Adv Mansumyer Singh and Adv
Shravan Chandrashekhar,
Advocates

ORDER

Heard the submissions made by the Ld. Counsels for both the parties.
Ld. Counsels for both the parties have submitted the written arguments which
are available on the e-portal of the Tribunal. Therefore, order in this matter is
reserved.


(Rahul Bhatnagar)
Member (T)


(P.S.N Prasad)
Member (J)

(Annu)